



2025:DHC:9967-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 17128/2025, CM APPL. 70434/2025 & CM APPL.
70435/2025
SH.NAVNEETPetitioner

Through: Mr. Vikas Sharma, Adv.

versus

UNION OF INDIA & ORS.Respondents
Through: Mr. Amit Gupta, SPC with Mr.
Vidur Dwivedi GP
Mr. Rahul Sinha, SI, Mr. Sundar Lal, AC
and Mr. Prahlad Devenda, Insp., CISF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **12.11.2025**

C. HARI SHANKAR, J.

1. The petitioner's grievance is that his candidature for the post of Constable (GD) in Central Industrial Security Force¹ has been cancelled on the ground that he suffers from Colour Blindness merely on the basis of one medical examination without conducting the Review Medical Examination², as per his entitlement.

2. Issue notice.

3. Notice accepted on behalf of the respondents by Mr. Amit Gupta, learned SPC.

¹ "CISF" hereinafter

² "RME" hereinafter



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4. With consent of the parties, we dispose of the writ petition.
5. Mr. Amit Gupta, on instructions, undertakes that the petitioner would be subjected to a RME by the competent authorities within a period of 10 days from today.
6. Let the needful be done.
7. The RME would also examine the petitioner's suitability for the post of Constable (GD) in CISF.
8. Should the petitioner continue to remain aggrieved, his rights in law would remain reserved.
9. The petition is disposed of in the aforesaid terms.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

NOVEMBER 12, 2025/rjd